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Thursday,
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07 Sravana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 3)

Messages from Lok Sabha- *Reported* (page 4)

The Insolvency and Bankruptcy Code (Amendment) Bill, 2021- *Laid on the Table*

The Appropriation (No. 3) Bill, 2021- *Laid on the Table*

The Appropriation (No. 4) Bill, 2021- *Laid on the Table*

Statements of the Department-related Parliamentary Standing Committee on Energy
- *Laid on the Table* (pages 4 - 5)

Statement by Minister - *Laid on the table* (page 5)

Regarding Notice under Rule 267 (pages 5 - 6)

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Oral Answers to Questions (pages 6 - 26)

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

Government Bills -

The Factoring Regulation (Amendment) Bill, 2021 - *Passed* (pages 26 - 35)

The Coconut Development Board (Amendment) Bill, 2021 - *Introduced*
(pages 36)

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RAJYA SABHA

Thursday, 29th July, 2021/07 Sravana, 1943 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be Laid on the Table.

- I. **Notifications of the Ministry of Personnel, Public Grievances and Pensions**
- II. **Report (2020) of CVC, New Delhi**
- III. **Report (2019-20) of UPSC, New Delhi and related papers**
- IV. **Report and Accounts (2019-20) of NPCIL, Mumbai and related papers**
- V. **Reports and Accounts (2019-20) of the Institute of Physics, Bhubaneswar and CSOI, New Delhi and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Dr. Jitendra Singh, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under clause (5) of article 320 of the Constitution of India:-

- (1) G.S.R. 10 (E), dated the 7th January, 2021, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2021.
- (2) G.S.R. 398 (E), dated the 11th June, 2021, publishing the Union Public Service Commission (Exemption from Consultation) Second Amendment, Regulations, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 4394/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (1) G.S.R. 464 (E), dated the 1st July, 2021, publishing the Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2021.
- (2) G.S.R. 465 (E), dated the 1st July, 2021, publishing the Indian

Administrative Service (Pay) Third Amendment Rules, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 4393/17/21]

II. A copy (in English and Hindi) of the Fifty-seventh Annual Report of the Central Vigilance Commission (CVC), New Delhi, for the year ending 31st of December, 2020, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

[Placed in Library. See No. L.T. 4392/17/21]

III. A copy each (in English and Hindi) of the following papers, under clause (1) of article 323 of the Constitution:—

- (i) Seventieth Annual Report of the Union Public Service Commission (UPSC), New Delhi, for the year 2019-20.
- (ii) Memorandum explaining the reasons for non-acceptance of the advice tendered by the Union Public Service Commission in respect of cases referred to in Chapter 9 of the above-said Report.

[Placed in Library. See No. L.T. 4371/17/21]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Thirty-third Annual Report and Accounts of the Nuclear Power Corporation of India Limited, (NPCIL), Mumbai, along with its subsidiary companies for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 4391/17/21]

V. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Institute of Physics, Bhubaneswar, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Civil Services Officers' Institute (CSOI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4595/17/21]

Report and Accounts (2019-20) of the Central Silk Board, Bengaluru and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Darshana Vikram Jardosh, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 12 and Section 12A of the Central Silk Board Act, 1948:—

- (a) Annual Report of the Central Silk Board, Bengaluru, for the year 2019-20.
- (b) Annual Accounts of the Central Silk Board, Bengaluru, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4422/17/21]

Report and Accounts (2019-20) of NIPCCD, New Delhi and related papers.

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Munjapara Mahendrabhai, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the National Institute of Public Cooperation and Child Development (NIPCCD), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4364/17/21]

MESSAGES FROM LOK SABHA

- (I) **The Insolvency and Bankruptcy Code (Amendment) Bill, 2021**
- (II) **The Appropriation (No. 3) Bill, 2021**
- (III) **The Appropriation (No. 4) Bill, 2021**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Insolvency and Bankruptcy Code (Amendment) Bill, 2021, as passed by Lok Sabha at its sitting held on the 28th July, 2021."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 3) Bill, 2021, as passed by Lok Sabha at its sitting held on the 28th July, 2021.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(III)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 4) Bill, 2021, as passed by Lok Sabha at its sitting held on the 28th July, 2021.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy each of the Bills on the Table.

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

DR. SUDHANSHU TRIVEDI (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Energy:—

- (i) Action Taken by the Government on recommendations contained in Chapter—I of the Ninth Report (Seventeenth Lok Sabha) of the

Committee on Energy on Action Taken by the Government on the recommendations contained in the Thirty-seventh Report (Sixteenth Lok Sabha) of the Committee on 'Stressed/Non-performing Assets in Power Sector'; and

- (ii) Action Taken by the Government on the recommendations contained in Chapter—I of the Tenth Report (Seventeenth Lok Sabha) of the Committee on Energy on Action Taken by the Government on the recommendations contained in the Fortieth Report (Sixteenth Lok Sabha) of the Committee on 'Impact of RBI's Revised Framework for Resolution of stressed assets on NPAs in the Electricity Sector'.

MR. CHAIRMAN: Did you say 'rise' or 'beg'? Please; all Ministers and also Members should say: 'I rise to lay' because now we are not using that word. Statement by Minister, Shri B.L. Verma.

STATEMENT BY MINISTER

उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री; तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं उत्तर पूर्वी क्षेत्र विकास मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के दो सौ बत्तीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

REGARDING NOTICE UNDER RULE 267

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Shri Sukhendu Sekhar Ray, Dr. Ameer Yajnik, Shri M.V. Shreyams Kumar, Shri Neeraj Dangi, Shri Elamaram Kareem, Shri Binoy Viswam, Dr. V. Sivadasan, Prof. Ram Gopal Yadav, Shri Vishambhar Prasad Nishad, Prof. Manoj Kumar Jha and Shri Ripun Bora; they have given notice under Rule 267. I have gone through it and none of them attract the Rule 267. That is why I have not admitted it. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir,.....*(Interruptions)*...

SHRI K.C. VENUGOPAL: Sir,.....(*Interruptions*)...

SHRI SUKHENDU SEKHAR RAY: Sir, there is a point of order. ...(*Interruptions*)...

MR. CHAIRMAN: Then, in the.....(*Interruptions*)... What is all this?
...(*Interruptions*)... What is happening? ...(*Interruptions*)... There cannot be a point
of order in disorder. ...(*Interruptions*)... You know that; so bring.....(*Interruptions*)...

SHRI K.C. VENUGOPAL (Rajasthan): Sir, my privilege motion. ...(*Interruptions*)...

MR. CHAIRMAN: Please. ...(*Interruptions*)... You might have
seen.....(*Interruptions*)... You go to your place. ...(*Interruptions*)... Do not force the
House. ...(*Interruptions*)...

SHRI K.C. VENUGOPAL: Sir, my privilege motion. ...(*Interruptions*)...

MR. CHAIRMAN: You might have seen the observation made by the hon. Supreme
Court also. ...(*Interruptions*)... You do not want to discuss on that.
...(*Interruptions*)... This is what is happening. ...(*Interruptions*)... The House is
adjourned to meet at 12.00 noon.

The House then adjourned at four minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*

ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Question Hour. ...(*Interruptions*)... Question No. 106;
माननीय रेवती रमन सिंह जी । ...(*व्यवधान*)...

Relationship with the US

* 106. #SHRI REWATI RAMAN SINGH: Will the Minister of EXTERNAL AFFAIRS be
pleased to state:

(a) whether India's relations with the last two US Governments have been cordial;

Original notice of the question received in Hindi.

- (b) whether Government has shared any views with the new US Government to reduce China's influence in the Asia Pacific region; and
- (c) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) 1. Relations between India and the U.S. have seen steady growth and development after 2014. This has extended over three Administrations in the United States. The India-U.S. relationship is today one of the major relationships of the world and there is widespread appreciation of the significance of this relationship and the fundamental convergences therein. The global partnership between the two countries is evident in our common commitment to address contemporary issues such as terrorism, climate change, pandemics, etc.

2. India-U.S. have a comprehensive, strategic and global partnership, based on shared democratic values and convergence of interests on regional and global matters. Our bilateral agenda for cooperation is substantial, multi-faceted and driven by vibrant people to people ties. Both countries engage regularly in a wide-ranging dialogue including at the highest level, on issues of mutual interest.

3. There is currently regular high level engagement with the U.S. Administration led by President Biden. Prime Minister spoke to President Biden thrice and participated in the Quad Leaders and Climate Leaders' virtual Summits chaired by President Biden this year, in March and April respectively. Special Presidential Envoy for Climate John Kerry, Secretary of Defence Lloyd Austin and Secretary of State Antony Blinken have visited India. I was in Washington D.C. in May for a comprehensive interaction with the U.S. leadership, members of the Congress and other stakeholders.

4. The key priorities of India-U.S. relations include healthcare and COVID-19 response, digital innovation ecosystem, energy including renewables, knowledge and education partnership; and strategic and defense collaborations.

5. Healthcare has emerged as an important sector of collaboration during the COVID-19 pandemic. India's timely supply of critical medicines and protective gear to the U.S. last year was well received. The U.S. Government and private sector deployed substantial consignments of critical medicines and oxygen related equipment for combating second wave of COVID-19 in India.

6. The renewal of the “New Framework for India-US Defence Cooperation” for a period of ten years in 2015, the designation of India as a Major Defence Partner (MDP) in 2016, signing of foundational defence agreements, regular engagement between the respective defence forces through exercises and other activities has resulted in defence collaboration becoming an important pillar of the bilateral relationship.

7. India and the U.S. stand united in addressing the global scourge of terrorism, inter alia by opposing terrorist safe havens, countering terror financing, and strengthening cooperation against terrorist threats from groups, including those in our immediate neighbourhood. There are regular consultations on domestic and international terrorist designations listing proposals.

8. As global non-proliferation partners, the U.S. has expressed strong support for India’s early membership in the Nuclear Suppliers Group and has supported India’s accession into the MTCR, Wassenaar Arrangement, and the Australia Group. The U.S. also supports India’s permanent membership on a reformed U.N. Security Council.

9. The rapidly expanding commercial and economic linkages form an important component of the multi-faceted partnership between India and the United States. The U.S. is among India’s largest trading partners and a major destination for our exports of goods and services, with the balance of trade in India’s favour. Bilateral trade in goods and services has been estimated by US Department of Commerce at US\$ 146 billion in 2019.

10. Prime Minister Narendra Modi and President Joseph Biden launched the India-US Climate and Clean Energy Agenda 2030 Partnership in April 2021, which envisages bilateral cooperation on strong actions in the current decade to meet the goals of the Paris Agreement. The Partnership will proceed along two tracks of the Strategic Clean Energy Partnership and the Climate Action and Finance Mobilization Dialogue, and will aim to mobilize finance and speed clean energy deployment; demonstrate and scale innovative clean technologies needed to decarbonize sectors including industry, transportation, power, and buildings; and build capacity to measure, manage, and adapt to the risks of climate-related impacts.

11. The Indian community in the U.S. is approximately 4.2 million (approximately 3.18 Indian-origin persons and 1.02 million Indian nationals) and has played a proactive role in building bridges of friendship between the two countries. Their successes and contributions are source of strength for both nations.

12. Mobility of Indian professionals and students is mutually beneficial and enables flow of knowledge, innovation and talent. With nearly 200,000 students pursuing

higher education, the U.S. is one of the most favoured foreign destinations for our students.

13. India and the U.S. have the shared objective of ensuring peace, stability and prosperity of all countries in the Indo-Pacific region and beyond. In 2015, both countries had outlined a Joint Strategic Vision for the Asia-Pacific and Indian Ocean Region which calls upon all parties to avoid the threat or use of force and pursue resolution of territorial and maritime disputes through all peaceful means, in accordance with universally recognized principles of international law, including the United Nations Convention on the Law of the Sea.

14. To this end, India and the U.S. are committed to respecting freedom of navigation, over flight, and commerce throughout the region and the need to resolve territorial and maritime disputes peacefully and in accordance with international law; support bolstering regional economic connectivity through the transparent development of infrastructure and the use of responsible debt financing practices, while ensuring respect for sovereignty and territorial integrity, the rule of law, and the environment.

15. India and the U.S. also work together under the aegis of the Quad framework, where partners are discussing issues pertaining to maritime security, cyber security, counter-terrorism, resilient supply chains, Covid-19 vaccines, critical & emerging technology, connectivity and infrastructure, climate action and Humanitarian Assistance & Disaster Relief. Under the Quad mechanism, Foreign Ministers have met thrice so far. Prime Minister also participated in the first Quad Leaders' Summit held virtually in March 2021.

16. India and the U.S. have several bilateral dialogue mechanisms for exchange of views on issues of mutual interest. Many such dialogues are held at the Ministerial-level including the 2+2 Ministerial Dialogue, Trade Policy Forum, Commercial Dialogue and the Strategic Clean Energy Partnership. The dialogues at the official level include Defense Policy Group, Defense Technology and Trade Initiative, Joint Working Group on Counter-terrorism, Designations Dialogue, Counternarcotics Working Group, Intellectual Property Working Group and Information and Communication Technology (ICT) Working Group, among others.

17. India-U.S. relations are on a strong footing, given the deep rooted cooperation, shared values and interests. The leadership in both countries is committed to consolidating the relationship and global partnership in the coming years.

श्री उपसभापति: माननीय रेवती रमन सिंह जी। ...**(व्यवधान)**... माननीय मंत्री जी। ...**(व्यवधान)**...
 First Supplementary ...**(Interruptions)**... First supplementary. ...**(Interruptions)**...
 First supplementary. ...**(Interruptions)**... माननीय रेवती रमन सिंह जी, अपनी सीट से बोलिए। ...**(व्यवधान)**... माननीय रेवती रमन सिंह जी। ...**(व्यवधान)**... माननीय रेवती रमन सिंह जी, आप वहीं से अपना सवाल पूछिए।...**(व्यवधान)**...

श्री रेवती रमन सिंह : मैं माननीय मंत्री जी से जानना चाहता हूँ कि आपका अमेरिका से जो समझौता हुआ है उसका बहुत विस्तृत जवाब आपने दिया है, लेकिन मान्यवर, मैं यह जानना चाहता हूँ कि मानवाधिकार उल्लंघन, अवहेलना पर जो रूस और चाइना के साथ भारत को भी रखा गया है, क्या आपने विदेश मंत्री और राष्ट्रपति से बात करके उसको खत्म कराने का प्रयास किया है? यदि हाँ तो कृपया उसका ब्यौरा दें।...**(व्यवधान)**...

श्री उपसभापति : माननीय सदस्यगण, जिसने भी सीटी बजाई, मुझे उसको नेम करना होगा। सदन की मर्यादा का पालन करिये, यह सीटी बजाने की जगह नहीं है।...**(व्यवधान)**...

SHRI S. JAISHANKAR: Sir, we had a good discussion on various global issues including on human rights, democracy, trafficking, and big tech. ...**(Interruptions)**... I do not think the Member's... ...**(Interruptions)**...

श्री उपसभापति : सीटी बजाने वाले माननीय सदस्यों को मुझे नेम करना होगा। सदन की मर्यादा का पालन करिए। ...**(व्यवधान)**...

SHRI S. JAISHANKAR: The hon. Member's observation that there is a comparison between India and China is not an accurate one. ...**(Interruptions)**... But, we did have a very detailed conversation on a number of issues. ...**(Interruptions)**... I had spelt them out and we had highlighted that in our approach to many global issues, we, too, are guided by a quest for a perfect Union. ...**(Interruptions)**... But, we seek to right the historical wrongs that when it comes to freedom, we should not treat freedom as non-governance for an abdication of responsibilities. ...**(Interruptions)**... We believe that our conversations on this subject should be balanced. ...**(Interruptions)**... We also feel that we should have the same standards, when we look at the issues and that all conversations should be fact-based. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Now, the second supplementary. ...**(Interruptions)**...

श्री रेवती रमन सिंह : मैं माननीय मंत्री जी से जानना चाहता हूँ कि हिंद महासागर में चीन की जो आक्रामकता है, उसको रोकने के लिए क्या आप अमेरिका की सहायता लेंगे?...**(व्यवधान)**... अगर उसका ब्यौरा आपके पास है तो वह बताएं। ...**(व्यवधान)**...

SHRI S. JAISHANKAR: Sir, through you, I would like to inform the hon. Member that we have a strong defence and security co-operation with the United States. ...*(Interruptions)*... We have policy exchanges. ...*(Interruptions)*... We conduct exercises, especially, maritime exercises. ...*(Interruptions)*... The Government of India will always do whatever is necessary to ensure that India's security is adequately protected. ...*(Interruptions)*...

SHRI SWAPAN DASGUPTA: Sir, I note with some concern that in the written answer provided by the hon. Minister, the word, 'China', does not feature at all. ...*(Interruptions)*... Now, in the context of his discussions with the American Secretary of State which has just finished, the issue of Afghanistan came up repeatedly. ...*(Interruptions)*... I think the Americans have issued a statement saying that they would not like a *pariah* State. ...*(Interruptions)*... But we note with concern the increasing involvement of China in propping up the pretended Taliban regime in Afghanistan. ...*(Interruptions)*... I would like to ask the Minister: What steps and what strategies does India envisage in cooperation with other countries to ensure that Afghanistan does not become another terrorist haven like it did many years ago and due to which India also suffered? ...*(Interruptions)*...

SHRI S. JAISHANKAR: We had a very detailed discussion on Afghanistan. ...*(Interruptions)*... I articulated our position at the Press Conference that I jointly held with the visiting Secretary of State. ...*(Interruptions)*... We were very clear that there must be a negotiated political settlement in Afghanistan, that there cannot be a military solution, there cannot be a takeover by use of force in Afghanistan. ...*(Interruptions)*...

श्री उपसभापति : दीपेन्द्र सिंह हुड्डा जी, कृपया आप हाउस की मर्यादा का पालन करें।...**(व्यवधान)**... आप पीछे मुड़ कर अपनी बैक इधर न करें, प्लीज़।...**(व्यवधान)**...

SHRI S. JAISHANKAR: On that, we will work with the international community to ensure that political negotiations for settlement are pursued seriously and we would never accept any outcome which is decided by force. ...*(Interruptions)*... I think

there was a very strong convergence in our positions, India and the United States, on this matter. ...*(Interruptions)*...

SHRI SUJEET KUMAR: Yesterday, after meeting the US Secretary of State, hon. Prime Minister had tweeted and I quote a part of the tweet, "I welcome President Biden's strong commitment to strengthen Indo-US strategic partnership." ...*(Interruptions)*... Since there was discussion on the Quad and in the context that China has now indulged in massive propaganda in Indo-Pacific, I think that the Government of India is shying away from countering the Chinese propaganda. ...*(Interruptions)*... Sir, through you, I wish to know from the Minister as to what the Government is doing to counter the Chinese false narrative in the socio-cultural field in Indo-Pacific. ...*(Interruptions)*...

SHRI S. JAISHANKAR: Sir, we have made very clear that when it comes to our relations with the United States, when it comes to Quad, when it comes to Indo-Pacific, these are all our national choices which serve our national interest. ...*(Interruptions)*... We look at Quad as a platform where four countries have come together for the good of the world, who are discussing a range of issues from making and providing vaccines, to education, connectivity, maritime security. We are very clear what the Quad is. ...*(Interruptions)*... I don't think any narrative that is not based on reality, which seeks to distort what is happening there will ever gain traction. ...*(Interruptions)*... So I am very confident that the real objective view of Quad, which is the one we have put forward, will be accepted by them. ...*(Interruptions)*...

LT. GEN. (DR.) D.P. VATS (RETD.): Sir, I request the hon. Minister to tell us that without a military treaty, how effective is Quad against the Chinese bully or Chinese dadagiri, its effectiveness *vis-a-vis* maritime security in South China Sea. ...*(Interruptions)*...

SHRI S. JAISHANKAR: In the policy of this country to secure its legitimate national security and defence interest through its own efforts, we obviously have many international partners. ...*(Interruptions)*... We are very confident of the cooperative outcomes when we work with these partners ...*(Interruptions)*... and we believe that these partners will help deal with many regional and global challenges. ...*(Interruptions)*... I think the hon. Member should be reassured of the wisdom of our choices and the strength of our country.

MR. DEPUTY CHAIRMAN: Now, Question No. 107. Shri Bhubaneswar Kalita. ...*(Interruptions)*...

Variation in budget estimate and expenditure

* 107. SHRI BHUBANESWAR KALITA: Will the Minister of TEXTILES be pleased to state:

(a) whether Government is aware of the difference between estimated budget of ₹485.00 Cr. for handlooms and the actual expenditure of ₹344.87 Cr. made on handlooms for the year 2020-21; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The figures for Budget Estimates, Revised Estimates and actual expenditure for the year 2020-21 are Rs.475.00 Crore, Rs.336.00 crore and Rs.315.95 Crore, respectively.

The conditions emanating from Covid-19 pandemic led to disruptions in overall economic activities at large leading to demand and supply shifts in the offtake of raw-materials and finished goods including in the handloom sector. There was also a fall in the number of viable proposals like marketing expos, subsidized yarn supply, etc., from the State Governments and yarn supply beneficiaries. Besides, the pandemic also slowed down the implementation of other schematic interventions such as skill upgradation programmes, distribution of looms and accessories and Mudra loans. These factors led to a deviation between the budgetary estimates and actual expenditure in FY 2020-21.

SHRI BHUBANESWAR KALITA: Hon. Deputy Chairman, Sir, the hon. Minister has aptly given reasons for deviation in the estimate in the expenditure. ...*(Interruptions)*... So, I will not put two supplementaries; I will only have one supplementary. The handloom sector is one of the most important sectors of rural India and India, as a whole, contributes immensely to the 'Atmanirbhar' concept enunciated by our hon. Prime Minister. ...*(Interruptions)*... Sir, will the Minister be more liberal in allocating funds to the States to promote the handloom in production, marketing and export? ...*(Interruptions)*...

श्रीमती दर्शना विक्रम जरदोश : सर, आज माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में हम सब महिलाओं को पहली बार जिम्मेदारी मिली है। ...**(व्यवधान)**... मैं समझती थी कि हमारा इंट्रोडक्शन भी अच्छा होगा और हम अच्छे से काम कर पाएंगे। ...**(व्यवधान)**... लेकिन न तो विपक्ष जवाब दे रहा है और न ही वह कुछ सुनने के लिए तैयार है। ...**(व्यवधान)**... यह हमारे सीनियर मंत्री, आदरणीय पीयूष गोयल जी के वस्त्र मंत्रालय से जुड़ा प्रश्न है। ...**(व्यवधान)**... मैं बताना चाहती हूँ कि महामारी के इस काल में सभी आर्थिक गतिविधियों पर काफी असर पड़ा है। ...**(व्यवधान)**... लेकिन हैंडलूम एंड हैंडीक्राफ्ट्स वाले जो भी उत्पादक हैं, ...**(व्यवधान)**... उन तक yarn पहुंचाना, उनके लिए ट्रेनिंग सेंटर बनाना, उन्हें मुद्रा लोन देना, ये सब काम हुए हैं ...**(व्यवधान)**... जैसे हमारी वित्त मंत्री, निर्मला सीतारमण जी ने 21 हजार करोड़ का बजट कोविड के समय में विभिन्न क्षेत्र के लिए भी दिया है और उससे लोगों के लिए काफी सुविधाएं भी हो रही हैं। ...**(व्यवधान)**... लेकिन उनकी सेल में, बिक्री में गिरावट आई है। ...**(व्यवधान)**... इसी वजह से हमारे बजट के जो actual figures हैं, हम उन्हें पूरा नहीं कर पाए। ...**(व्यवधान)**... मैं एक बात जोड़ना चाहती हूँ। ...**(व्यवधान)**... इस पैन्डेमिक सिचुएशन में जिस तरह से नरेन्द्र भाई जी ने बहुत अच्छे काम किए हैं, ...**(व्यवधान)**...

श्री उपसभापति : माननीय मंत्री जी, उत्तर संक्षेप में दें। ...**(व्यवधान)**... माननीय मंत्री जी, उत्तर संक्षेप में दें। ...**(व्यवधान)**...

श्रीमती दर्शना विक्रम जरदोश : Ministry of Commerce and Industry ने भी ऑनलाइन शॉपिंग के लिए GeM portal के माध्यम से सभी को मौका दिया है। ...**(व्यवधान)**... GeM portal के अंदर 1,75,000 से ज्यादा registered हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Please be brief. ...**(Interruptions)**... उत्तर संक्षेप में दें। ...**(व्यवधान)**...

श्रीमती दर्शना विक्रम जरदोश : Weaver and artisan के लिए registrations हो चुके हैं, जहाँ से वे लोग बिक्री कर सके हैं। ...**(व्यवधान)**... माननीय सदस्य ने मुझसे जो सवाल पूछा है, मैं समझती हूँ कि सरकार ने कई सारी योजनाएं बनाई हैं, जिनसे हम लोग इनके सपोर्ट में अच्छे से कर सकें। ...**(व्यवधान)**...

SHRI BHUBANESWAR KALITA: Sir, I have not got the answer or reply for the first supplementary. ...**(Interruptions)**... I want to repeat and ask again whether the hon. Minister will increase the budget allocation on the demands of the States so that the production, marketing and export is promoted at the State level by proper budget allocation. ...**(Interruptions)**...

श्रीमती दर्शना विक्रम जरदोश : सर, इसमें जरूर प्रयत्न होगा। ...**(व्यवधान)**... जिस तरह से आप देख रहे हैं कि कई योजनाएँ हैं, जो केन्द्र से आती हैं, लेकिन स्टेट्स उन्हें accept नहीं कर रही हैं। ...**(व्यवधान)**... हमारे जो साथी खड़े हैं, उन्हीं की स्टेट में यह सब implementation नहीं हो रहा है। ...**(व्यवधान)**... लेकिन कई स्टेट गवर्नमेंट्स का भी काफी सपोर्ट है ...**(व्यवधान)**... और उन्होंने इस बजट के लिए केन्द्र सरकार की सभी योजनाओं को सपोर्ट किया है। ...**(व्यवधान)**...

डा. अमर पटनायक : डिप्टी चेयरमैन सर, मेरा प्रश्न यह है कि आपने लिखा हुआ है कि weavers का जो पैसा खर्च होना था, वह पैन्डेमिक की वजह से खर्च नहीं हो पाया। ...**(व्यवधान)**... लेकिन जो weavers की personal condition है, वह और भी खराब हो गई है। ...**(व्यवधान)**... System point of view or structural point of view में जो भी position थी, उससे भी खराब हो गई। ...**(व्यवधान)**... इसलिए मैंने माननीय प्रधान मंत्री जी को एक सजेशन दिया था कि "प्रधान मंत्री किसान सम्मान निधि" की तरह इन लोगों को भी Rs.1,000 per month एक livelihood support दिया जाए, जैसा कि फार्मर्स को दिया जाता है। ...**(व्यवधान)**... यहाँ पर आप मानते भी हैं कि यह second largest employer हैं, इसलिए उनका भी ध्यान रखना चाहिए। ...**(व्यवधान)**... Will the Government kindly consider this?

श्रीमती दर्शना विक्रम जरदोश : महोदय, पूर्व वस्त्र मंत्री, स्मृति जी ने इस संबंध में काफी कुछ किया है और मंत्रालय ने इस बारे में काफी कुछ नए आयाम शुरू किए थे, जिनमें हैण्डलूम-हैंडिक्राफ्ट वालों को आधार कार्ड से जोड़कर artisans की एक पूरी लिस्ट बनाई गई है और उसी के माध्यम से हम सारी योजनाएँ उन तक पहुँचाने का प्रयत्न कर रहे हैं। ...**(व्यवधान)**... ज्यादातर सेक्टर्स, जो कि unorganized हैं, वे हर स्टेट में अलग-अलग तरीके से काम करते हैं। ...**(व्यवधान)**... जो लोग हैण्डलूम में हैं, वे शायद खेती में भी काम करते हैं तथा किसी और क्षेत्र में भी काम करते हैं। ...**(व्यवधान)**... सिर्फ हैण्डलूम में काम करने वाले लोगों के लिए भी हम लोगों ने काफी योजनाएँ बनाई हैं। ...**(व्यवधान)**... माननीय सदस्य का जिस तरह का सुझाव है, वह लिख कर मंत्रालय को दें। ...**(व्यवधान)**...

DR. M. THAMBIDURAI: Thank you, Sir, for giving me an opportunity to raise the supplementary question. Sir, you know very well that the handloom sector is next to agriculture sector with regard to employment in India, especially in Tamil Nadu, handloom sector is very famous. ...*(Interruptions)*...

श्री उपसभापति: माननीय सदस्यगण, कोविड के अनुशासन का पालन कीजिए। ...**(व्यवधान)**... वेल में खड़े होकर आप दूसरों को भी प्रभावित करने जा रहे हैं। ...**(व्यवधान)**... प्लीज़, कोविड के अनुशासन का पालन कीजिए। ...**(व्यवधान)**...

DR. M. THAMBIDURAI: Karur is famous for handloom sector. They are exporting lot of textiles to foreign countries. They are getting more foreign exchange. But, in this

year's Budget, you did not provide enough money for the handloom sector. I want to know from the hon. Minister whether you come forward to help them, ...*(Interruptions)*... If the Government comes forward to help this sector, definitely, it will be good for this sector. Hon. Narendra Modi ji has come forward with many schemes to help the poor people. Therefore, this handloom sector is very, very important especially in Karur city. In Karur city, the handloom sector is very, very famous. I want to know whether the Minister will come forward to help the handloom industries of Karur city so that they are able to export more goods.

श्रीमती दर्शना विक्रम जरदोश : हथकरघा क्षेत्र में काफी बदलाव हुआ है, उसमें टेक्नोलॉजीज का भी काफी यूज हो रहा है और कॉमर्स मंत्रालय की एमएसएमईज की काफी स्कीम्स हैं, जिनसे वे लोग लाभान्वित हो रहे हैं। ...*(व्यवधान)*...

श्री उपसभापति : माननीय सदस्य, मैं फिर अनुरोध कर रहा हूँ। ...*(व्यवधान)*... आप सीटी बजा रहे हैं, यह सदन की मर्यादा के विपरीत है। ...*(व्यवधान)*... रूल 55 के द्वारा आप पर कार्रवाई होगी। ...*(व्यवधान)*... आप पर कार्रवाई होगी, मुझे नेम करना पड़ेगा। ...*(व्यवधान)*...

श्रीमती दर्शना विक्रम जरदोश : हैण्डलूम-हैंडिक्राफ्ट में बहुत ज्यादा लोग लगे हैं, यह हमें भी पता है। ...*(व्यवधान)*... उसी की वजह से इस क्षेत्र को आगे लाने के लिए, उनकी प्रमोशन के लिए, उनकी ट्रेनिंग के लिए सरकार ने काफी कुछ तैयारी की है। ...*(व्यवधान)*... इस pandemic situation से उनको हम लोग धीरे-धीरे exhibition के through ...*(Interruptions)*... जैसे, गुजरात में महिला आर्थिक विकास निगम है, तो उनकी प्रमोशन के लिए कुछ फंड वहाँ से भी मिलता है। ...*(व्यवधान)*... मंत्रालय भी उनकी प्रमोशन के लिए बहुत कुछ कर रहा है और इस क्षेत्र से भी हम जरूर जुड़ जाएँगे। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Now, Question No. 108.

Tribal migration

* 108. SHRI PRASANNA ACHARYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of tribal population migrating from one state to another every year;
- (b) the States from where regular migration takes place and their percentage of the total tribal population of that State; and
- (c) the basic reasons for such migration and the steps taken to prevent it?

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Migration of people including tribal population in search of work from one place to another happens primarily because of lack of adequate and remunerative job opportunities in their own places of habitation. National Statistical Office, Ministry of Statistics and Programme Implementation informed that Migration rate for ST at all India level estimated from survey on ‘Employment and Unemployment and Migration Particulars’ conducted during 2007-08 is 24.8 percent. Though no database is available about numbers of migrant tribal population, it is observed that tribals who face poverty, unemployment and under-employment in their habitations migrate in search of productive jobs. Ministry of Tribal Affairs has sanctioned research projects to several Tribal Research Institutes for collection of data of tribal migrants from areas where large scale migration is taking place and collate such data through Tribal Migration Support Portal (<https://shramshakti.tribal.gov.in/>) developed by the Ministry. The repository of such migrants can be used for livelihood and employment generation programs initiated by the Ministry for their benefit as listed below.

- Van Dhan Vikas Kendra (VDVK): The objective of VDKV is to create a tribal enterprise comprising tribal gatherers/ entrepreneurs, who would collectively undertake all related activities starting from collection, value-addition, packaging, branding and marketing of value added products. This initiative can provide regular livelihood and income generation opportunities to tribal families.
- National Scheduled Tribes Finance and Development Corporation (NSTFDC) is an apex organization exclusively set up for economic development of Scheduled Tribes. The corporation plays a leading role in economic upliftment of Scheduled Tribes by providing financial assistance at concessional rate of interest for improving their productivity.
- “Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP)” is a scheme introduced in 2013-14 as a measure of social safety for MFP gatherers, who are primarily members of Scheduled Tribes.
- Funds provided under the scheme “Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)” and “Grants under Article 275 (1) of the Constitution of India” are additive to state plan funds and efforts for tribal development through substantial reduction in poverty and unemployment, creation of productive assets and income generating opportunities.

The key initiatives of other Central Ministries/Departments for the welfare of tribal to provide livelihood and employment in their own are as given below:

- Under **Pradhan Mantri Garib Kalyan Rojgar Abhiyan (PMGKRA)** various initiatives have been taken to boost rural infrastructure and rural economy to provide local employment opportunities particularly to the migrant returnees.
- **Aatmanirbhar Bharat RozgarYojna (ABRY)** has been launched to incentivize employers for creation of new employment along with social security benefits and restoration of loss of employment during COVID-19 pandemic.
- **Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)** was initiated with the objective of enhancing livelihood security in rural areas by providing at least 100 days of guaranteed wage employment in a financial year, to every household whose adult members volunteer to do unskilled manual work.

PM GaribKalyan Ann Yojana : Under the scheme additional allocation of food grain @ 5 kg per person per month free of cost was provided to all beneficiaries covered under the targeted public distribution system.

- **Pradhan Mantri Jan DhanYojana (PMJDY)** is ensuring access to various financial services like availability of basic savings bank account, access to need based credit, remittances facility, insurance and pension to the excluded sections i.e. weaker sections & low income groups. This deep penetration at affordable cost is possible only with effective use of technology.
- **PM KISAN Yojana** has been started with a view to supplementing the earnings of small and medium categories of farmers. This scheme coupled with the Digital India initiative has made it possible to reach the PM KISAN benefits to the farmers in the country.
- **Pradhan Mantri Kaushal Vikas Yojana (PMKVY)**: The objective of this Skill Certification Scheme is to enable a large number of Indian youth to take up industry-relevant skill training that will help them in securing a better livelihood. Individuals with prior learning experience or skills are also assessed and certified under Recognition of Prior Learning (RPL).

MR. DEPUTY CHAIRMAN: Shri Prasanna Acharya, Shri Prasanna Acharya, ...*(Interruptions)*... Shri Kamakhya Prasad Tasa.

श्री कामाख्या प्रसाद तासा : ऑनरेबल डिप्टी चेयरमैन सर, मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का मौका दिया। ...*(व्यवधान)*... मैं मंत्री जी को बताना चाहता हूँ कि भारत के विभिन्न

राज्यों से, बेसिकली जो आदिवासी हैं, शेड्यूल्ड ट्राइब्स हैं, उन लोगों ने असम में काम करने के लिए माइग्रेट किया था। ...**(व्यवधान)**... माइग्रेट करने वाले जो लेबरर्स हैं, उनका जो ट्राइबल स्टेटस है, जो एसटी स्टेटस है, उसको बाद में काटा गया।... अभी हम लोग माँग कर रहे हैं कि उनको एसटी स्टेटस दिया जाए, लेकिन वह अभी तक नहीं हुआ है। ...**(व्यवधान)**... मंत्री जी ने उनके लिए बहुत-सी स्कीम्स के बारे में बताया है। ...**(व्यवधान)**... मैं उनको इस बात के लिए धन्यवाद देता हूँ कि हमारे मोदी जी की गवर्नमेंट ने आदिवासियों और शेड्यूल्ड ट्राइब्स के लिए ऐसी बहुत सारी स्कीम्स शुरू की हैं। ...**(व्यवधान)**... मैं मंत्री जी से जानना चाहता हूँ कि जो बेनिफिट्स डिक्लेयर किए गए, ये चाय बागानों में काम करने वालों और माइग्रेटेड लेबरर्स को भी मिलेंगे या नहीं? ...**(व्यवधान)**...

श्री अर्जुन मुंडा: माननीय उपसभापति महोदय, यह प्रश्न ट्राइबल माइग्रेशन के ऊपर पूछा गया है, लेकिन माननीय सदस्य ने इसके साथ जोड़कर अपना जो सवाल पूछा है, वह भी महत्वपूर्ण है। ...**(व्यवधान)**... इसके साथ ही, जो माइग्रेशन का मामला है, वह भी काफी महत्वपूर्ण है। ...**(व्यवधान)**... कोविड-19 आने के बाद माइग्रेंट लेबरर्स का विषय और भी संवेदनशील हो गया है। ...**(व्यवधान)**... माननीय प्रधान मंत्री जी के नेतृत्व में ...**(व्यवधान)**... स्वयं प्रधान मंत्री जी इस मामले में काफी रुचि लेते हैं। ...**(व्यवधान)**... आगामी कार्य योजना कैसी हो, इस पर वे स्वयं चिंतित हैं और उस पर मंत्रालय काम कर रहा है। ...**(व्यवधान)**... माइग्रेशन लेबर, खासकर ट्राइबल माइग्रेशन को कैसे रोका जाए, ...**(व्यवधान)**... एक विषय यह है और दूसरा उसके साथ-साथ जो माइग्रेंट लेबरर्स हैं, उनको कैसे सुरक्षा प्रदान की जाए। ...**(व्यवधान)**...

माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहूंगा कि जो पूरक प्रश्न ट्राइबल के स्टेटस के बारे में उन्होंने पूछा है, ...**(व्यवधान)**... असम में जो लोग बहुत वर्षों से रह रहे हैं, ...**(व्यवधान)**... यह मंत्रालय की सूचना में है और मंत्रालय इस पर काम कर रहा है। ...**(व्यवधान)**... चूंकि यह स्टेटस का सब्जेक्ट बिल्कुल अलग है, इसलिए इस पर अलग से प्रोसेस चल रहा है। जब इसके conclusion आएं, तब मैं माननीय सदस्य और इस सदन को अवगत कराऊंगा। ...**(व्यवधान)**... इसके साथ मैं यह कहना चाहता हूँ कि इस तरह की जितनी योजनाएं, जिनसे कि रोजगार मूलक कार्यक्रम चलाए जा सकें, ...**(व्यवधान)**... उन सारी योजनाओं के बारे में हमने अपने उत्तर में दिया हुआ है। ये योजनाएं सारे देश के लिए हैं, जहां भी आदिवासी, जनजातीय समुदाय के लोग रहते हैं। ...**(व्यवधान)**... असम में भी ऐसी योजनाओं को लागू करने के बारे में हमारा मंत्रालय काम कर रहा है। इसमें हमने जो प्रक्रिया अपनायी है, ...**(व्यवधान)**... उसमें बाद में जो भी चीजें सामने आयी हैं, खासकर मैं बताना चाहता हूँ कि माननीय प्रधान मंत्री जी का एक बहुत बड़ा राष्ट्रीय कार्यक्रम है। ...**(व्यवधान)**... योजना के माध्यम से रोजगार देने के लिए है, वह कार्यक्रम असम में भी प्रारम्भ हुआ है। ...**(व्यवधान)**... कोई ऐसा क्षेत्र, जहां माननीय सदस्य चाहते हैं, वे हमें बताएं तो वहां पर भी हमारी टीम जाकर देखेगी। ...**(व्यवधान)**...

श्री दीपक प्रकाश : उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद, जो आपने मुझे यहां बोलने का अवसर प्रदान किया। ...**(व्यवधान)**... महोदय, आदिवासी समाज के समावेशी विकास,

सर्वांगीण विकास के लिए भारत के संविधान की 5वीं अनुसूची में TAC गठन का अधिकार दिया गया है और झारखंड में जो अधिकार राज्यपाल को मिला हुआ था, ...(व्यवधान)... उसको स्वतः समाप्त करते हुए वहां की सरकार, झारखंड मुक्ति मोर्चा और काँग्रेस की सरकार ने उसका उल्लंघन करते हुए TAC का गठन किया है, जो कि असंवैधानिक है। ...(व्यवधान)... मैं मंत्री जी से यह जानना चाहता हूँ कि क्या इस संदर्भ में केन्द्र सरकार ने कोई कार्यवाही की है? ...(व्यवधान)...

श्री अर्जुन मुंडा: माननीय उपसभापति महोदय, यह विषय बहुत संवेदनशील है ...(व्यवधान)... 5वीं अनुसूची जनजातीय क्षेत्रों के प्रशासन को निहित है। जनजातीय प्रशासन की दृष्टि से जो संवैधानिक प्रावधान है, उसका सही उपयोग हो, मंत्रालय खास तौर से इसका ध्यान रखता है। ...(व्यवधान)... यह मंत्रालय के संज्ञान में है और इस पर विधि परामर्श लिया जा रहा है। मैं इस बात को निश्चित रूप से कहूंगा कि संवैधानिक प्रावधानों के आधार पर जनजातीय समाज को जो सुरक्षा प्रदत्त है, वह सुनिश्चित रहनी चाहिए। ...(व्यवधान)... राज्यों को इस बात पर विशेष ध्यान और विशेष बल देना चाहिए, ...(व्यवधान)... जिससे ऐसा न लगे कि ट्राइबल एडवाइजरी काउन्सिल निजी स्वार्थ के लिए उपयोग हो रही है, ...(व्यवधान)... वह जनता के प्रति उत्तरदायी है और 5वीं अनुसूची का जो ...(व्यवधान)... प्रबंधन है, उसके तहत इन सारी चीजों को किया जा रहा है। ...(व्यवधान)...

डा. सुमेर सिंह सोलंकी : माननीय उपसभापति महोदय, आपने मुझे प्रश्न पूछने का अवसर दिया, इसलिए आपका बहुत-बहुत धन्यवाद। ...(व्यवधान)... महोदय, जनजातीय, आदिवासी भाइयों और बहनों के पलायन को रोकने के लिए माननीय प्रधान मंत्री जी द्वारा लगातार बेहतरीन प्रयास किए जा रहे हैं। मैं इसके लिए सरकार को बहुत धन्यवाद देना चाहता हूँ। ...(व्यवधान)... मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या पलायन करने वाले जनजातीय बंधुओं के लिए सौ दिन की 'ग्रामीण रोजगार गारंटी योजना' को 365 दिन करने के लिए सरकार कोई विचार कर रही है? ...(व्यवधान)...

श्री अर्जुन मुंडा: माननीय उपसभापति महोदय, जो 'नरेगा' का विषय है, उसको 365 दिन करने की बात कही गई है। ...(व्यवधान)... यह हमारे ग्रामीण विकास मंत्रालय का विषय है, लेकिन अभी coordinated way में हमने STC, ...(व्यवधान)... जो ST component है, उसके माध्यम से डैशबोर्ड बनाकर ...(व्यवधान)... हम कार्य योजना पर काम कर रहे हैं। मुझे लगता है कि ऐसे कार्यकारी माध्यम से समुचित ढंग से ...(व्यवधान)... समन्वय के साथ जनजातीय क्षेत्रों में विकासात्मक कार्यक्रमों और रोजगारमूलक योजनाओं को अच्छे तरीके से प्रारंभ किया जा सकेगा। ...(व्यवधान)... और आने वाले दिनों में इसका लाभ जनजातीय क्षेत्रों में मिल सकेगा। ...(व्यवधान)...

श्री उपसभापति: प्रश्न संख्या 109. ...(व्यवधान)...

Malnutrition in the country

*109. SHRIMATI PHULO DEVI NETAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Ministry is aware that 16 States reported an increase in underweight children and 12 States reported severely wasted children according to the National Family Health Survey-5 Phase 1 report;
- (b) if so, the reasons for Mission Poshan 2.0 targeting only 112 aspirational districts while under nutrition and malnutrition related issues are not limited to only these districts;
- (c) whether Government is aware that there is a 18.5 per cent reduction in the budget for Mission Poshan 2.0 in 2021-22 compared to the budget in 2020-21 for erstwhile schemes which it merged; and
- (d) if so, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The data on nutrition indicators is captured under the National Family Health Surveys conducted periodically by the Ministry of Health and Family Welfare. The NFHS-4 was conducted in 2015-16 and NFHS-5 was conducted in 2019-20. State/UT wise details of stunting, wasting and underweight among children under 5 years, as per NFHS-4 and NFHS-5 is at **Annexure-I**. The recently released report of NFHS-5 is available only for 22 States/UTs.

A drastic change in the status of child nutrition indicators like severely wasted and stunting, which are chronic in nature, is unlikely to happen in short interval of time. As reported under NFHS-5, nutritional status has improved in many States despite the short interval of four years between the survey rounds. Furthermore, all the NFHS-5 point estimates for the nutritional indicators fall within the confidence interval and for most states no significant change is witnessed.

(b) POSHAN Abhiyaan was launched on 8th March, 2018 across the country with an objective to reduce malnutrition and achieve improvement in nutritional status of Children from 0-6 years, Adolescent Girls, Pregnant Women and Lactating Mothers in a time bound manner.

Mission Poshan 2.0 (Saksham Anganwadi and Poshan 2.0) announced in budget 2021-2022 is an integrated nutrition support programme, to strengthen

nutritional content, delivery, outreach and outcomes with focus on developing practices that nurture health, wellness and immunity to disease and malnutrition. Mission Poshan 2.0 has been approved for 5 years (2021-22 to 2025-26) and realigns nutrition centric sub-schemes namely Anganwadi Services (Supplementary Nutrition Programme - SNP), Scheme for Adolescent Girls, and POSHAN Abhiyaan.

Mission Poshan 2.0 will target beneficiaries including pregnant women and lactating mothers, children in the age group of 0-6 years across all States/UTs and adolescent girls in the age group of 14-18 years in Aspirational Districts and NER.

(c) and (d) For the year 2020-21, the Budget allocation for the Schemes comprising Anganwadi Services, POSHAN Abhiyan and Scheme for Adolescent Girls was ₹24,482 crore and the Revised Budget allocation was ₹17902.31 crore. In 2021-22, after rationalization, these three schemes have been clubbed and named as 'Saksham Anganwadi and Poshan 2.0' having budgetary provision of ₹20,105 crore which is 12.3% more than the Revised Budget allocation of ₹17902.31 crore. Further, the expenditure of funds in respect of above three schemes was ₹16233.35 crore which clearly indicates that adequate funds were available to meet the demands of the States/UTs. In order to ensure proper and effective utilisation of funds under Mission Poshan 2.0, a robust ICT enabled platform named Poshan Tracker has been designed to capture real time data on implementation and monitoring of Anganwadi Services across the country. Additional funds, if required, would be sought at R.E stage for the year 2021-22 from the Ministry of Finance.

Annexure-I

Stunting, Wasting and Underweight (NFHS-4 and NFHS-5)

S.No.	State/UT	Stunting		Wasting		Underweight	
		NFHS-4	NFHS-5	NFHS-4	NFHS-5	NFHS-4	NFHS-5
1	Andaman & Nicobar Islands	23.3	22.5	18.9	16	21.6	23.7
2	Andhra Pradesh	31.4	31.2	17.2	16.1	31.9	29.6
3	Assam	36.4	35.3	17	21.7	29.8	32.8
4	Bihar	48.3	42.9	20.8	22.9	43.9	41
5	Dadra & Nagar Haveli & Daman & Diu	37.2	39.4	26.7	21.6	35.8	38.7
6	Goa	20.1	25.8	21.9	19.1	23.8	24
7	Gujarat	38.5	39	26.4	25.1	39.3	39.7
8	Himachal Pradesh	26.3	30.8	13.7	17.4	21.2	25.5
9	Jammu & Kashmir	27.4	26.9	12.2	19	16.6	21

10	Karnataka	36.2	35.4	26.1	19.5	35.2	32.9
11	Kerala	19.7	23.4	15.7	15.8	16.1	19.7
12	Lakshadweep	30.9	30.5	9.3	17.5	18.7	20.4
13	Ladakh	26.8	32	13.7	17.4	23.6	25.8
14	Maharashtra	34.4	35.2	25.6	25.6	36	36.1
15	Meghalaya	28.9	23.4	6.8	9.9	13.8	13.3
16	Manipur	43.8	46.5	15.3	12.1	28.9	26.6
17	Mizoram	28.1	28.9	6.1	9.8	12	12.7
18	Nagaland	28.6	32.7	11.3	19.1	16.7	26.9
19	Sikkim	29.6	22.3	14.2	13.7	14.2	13.1
20	Telangana	28	33.1	18.1	21.7	28.4	31.8
21	Tripura	24.3	32.3	16.8	18.2	24.1	25.6
22	West Bengal	32.5	33.8	20.3	20.3	31.6	32.2
23	Arunachal Pradesh	29.4	-	17.3	-	19.4	-
24	Chandigarh	28.7	-	10.9	-	24.5	-
25	Chhattisgarh	37.6	-	23.1	-	37.7	-
26	Delhi	31.9	-	15.9	-	27	-
27	Haryana	34	-	21.2	-	29.4	-
28	Jharkhand	45.3	-	29	-	47.8	-
29	Madhya Pradesh	42	-	25.8	-	42.8	-
30	Orissa	34.1	-	20.4	-	34.4	-
31	Puducherry	24	-	23.8	-	22.7	-
32	Punjab	25.7	-	15.6	-	21.6	-
33	Rajasthan	39.1	-	23	-	36.7	-
34	Tamil Nadu	27.1	-	19.7	-	23.8	-
35	Uttar Pradesh	46.3	-	17.9	-	39.5	-
36	Uttarakhand	33.5	-	19.5	-	26.6	-

श्री उपसभापति: श्रीमती फूलो देवी नेतमा...(व्यवधान)...प्लीज़ अपनी सीट पर जाइए और सवाल पूछिए।...(व्यवधान)... आप वैल में हैं।...(व्यवधान)... यह सवाल पूछने का अवसर है।...(व्यवधान)...जो भी माननीय सदस्य सीटी बजा रहे हैं...(व्यवधान)... मुझे उनका...(व्यवधान)... आप सदन की कार्रवाई बाधित कर रहे हैं।...(व्यवधान)...

SHRI G.K. VASAN: Sir, Mission POSHAN announced in the Budget of 2021-22 is an integrated support programme. ...(Interruptions)... The main objective of this

POSHAN programme is to strengthen nutritional content, delivery outreach, and developing practices that nurture health, wellness and immunity to disease on account of malnutrition. ...*(Interruptions)*... I would like to inform the Minister that after Covid-19, it is very unfortunate that pregnant women, lactating women and children are suffering on account of non-availability of quality food. Is there any effort that the Government is having, to improve healthy food system, especially after Covid, to this type of people in the society? ...*(Interruptions)*... I would also like to say that only 35 per cent families have access to piped drinking water. I request the Minister to take care of the children in Anganwadi. ...*(Interruptions)*...

SHRIMATI SMRITI ZUBIN IRANI: Sir, I am grateful to the hon. Member for his concerns with regard to pregnant and lactating women in the country as well as the nutritional standards of our children. ...*(Interruptions)*... I would particularly bring to his attention, since he has expressed concern, during the pandemic, that the hon. Prime Minister wanted to ensure that the institutional delivery of pregnant women is assured. ...*(Interruptions)*... Under his leadership, over Rs.6,000 crore have been directly transferred to the bank accounts of over 2,20,000 pregnant women in the country so that the institutional deliveries can be ensured. ...*(Interruptions)*... Additionally, since the pandemic brought about new challenges administratively, the Ministry launched, in March, a POSHAN tracker wherein we could monitor Anganwadi beneficiaries. Today, I am happy to say that ...*(Interruptions)*...

श्री उपसभापति: जो भी माननीय सदस्य सीटी बजा रहे हैं, ...*(व्यवधान)*... मुझे उनको name करना होगा।...*(व्यवधान)*...

SHRIMATI SMRITI ZUBIN IRANI: Today, we digitally map these beneficiaries and services are to be allocated in over 13.5 lakh Anganwadis across the country. We are continuously making efforts to serve lactating mothers, children...*(Interruptions)*...

श्री उपसभापति: जो भी माननीय सदस्य सीटी बजा रहे हैं, ...*(व्यवधान)*...

श्रीमती गीता उर्फ चंद्रप्रभा: उपसभापति महोदय, मैं माननीय प्रधान मंत्री जी को धन्यवाद देती हूँ कि वे लगातार कुपोषण पर काम कर रहे हैं।...*(व्यवधान)*... मैं माननीय मंत्री जी से जानना चाहती हूँ कि क्या किसी अन्य योजना के माध्यम से भी देश को कुपोषण से मुक्त करने का विचार किया जा रहा है? ...*(व्यवधान)*...

श्रीमती स्मृति जूबिन इरानी : उपसभापति महोदय, मैं आपके माध्यम से माननीय सांसद को बताना चाहती हूँ कि भारत सरकार के 'पोषण अभियान' में लगभग 15 विभाग समन्वय से काम कर

रहे हैं। ...**(व्यवधान)**... इसमें हेल्थ मिनिस्ट्री, पंचायती राज और ग्रामीण विकास मंत्रालय के साथ जो-जो मंत्रालय बच्चों और महिलाओं के स्वास्थ्य को बेहतर कर सकते हैं, ...**(व्यवधान)**... आपसे पहले पूछे गए प्रश्न में Potable Drinking Water का भी उल्लेख किया गया था। ...**(व्यवधान)**... हमने जल शक्ति मंत्रालय के साथ समन्वय करके हर आंगनवाड़ी में स्वच्छ पीने का पानी और टॉयलेट की व्यवस्था सुदृढ़ हो जाए, उसका भी प्रयास किया है। ...**(व्यवधान)**... आपको जानकर खुशी होगी कि हमारे देश के इतिहास में माननीय प्रधान मंत्री जी के नेतृत्व में पहली बार हर आंगनवाड़ी में बच्चों के लिए Growth Monitoring Device को दिया गया है। ...**(व्यवधान)**... आज मैं आपको इस सदन में बतलाना चाहती हूँ कि देश की साढ़े 13 लाख आंगनवाड़ियों में पहली बार मोबाइल सर्विस देने का, इन्स्ट्रूमेंट देने का काम अगर किसी ने किया, तो वे नरेन्द्र दामोदरदास मोदी हैं। ...**(व्यवधान)**... अगर stadiometer और growth monitoring device देने का काम किसी ने किया, तो वे नरेन्द्र दामोदरदास मोदी हैं। ...**(व्यवधान)**... पोषण और कुपोषण को लेकर 70 साल इस देश में मात्र चिंताएं और चर्चाएं रहीं, लेकिन जमीन पर ठोस काम करने वाले जो नेता हैं, मैं उनका नाम फिर कहती हूँ, वे नरेन्द्र दामोदरदास मोदी हैं।

श्रीमती रमिलाबेन बेचारभाई बारा: माननीय उपसभापति महोदय, मैं आपके माध्यम से प्रधान मंत्री जी को बहुत-बहुत धन्यवाद देती हूँ। ...**(व्यवधान)**... कुपोषण और क्षीणकाय के लिए सरकार ने ठोस कदम उठाए हैं, फिर भी आज यह समस्या है। ...**(व्यवधान)**... मैं माननीय मंत्री महोदय के माध्यम से यह जानना चाहती हूँ कि सबसे अधिक कुपोषण किस स्टेट में है और उसके लिए आप क्या करना चाहती हैं?

श्रीमती स्मृति ज़ूबिन इरानी: महोदय, आपके माध्यम से रमिलाबेन ने जो चिंता व्यक्त की है ...**(व्यवधान)**... उन्होंने चाहा है कि मैं उसको इस मापदंड पर आंकूँ कि किस प्रदेश में सबसे बड़ी चुनौती है। ...**(व्यवधान)**... इस सदन में इस सत्य को स्वीकारना होगा कि चुनौतियां देश भर में कई हैं, लेकिन हमारा राजनीतिक संकल्प चाहे कुछ भी हो ...**(व्यवधान)**... संकल्प हमारा यह होना चाहिए कि कोई भी बच्चा कुपोषित न हो। ...**(व्यवधान)**... किसी भी माता के पास पोषण को लेकर चुनौती न हो। इस प्रश्न की मुख्य धारा में नेशनल हाउसहोल्ड सर्वे का उल्लेख किया गया है। ...**(व्यवधान)**... लेकिन 2016 से लेकर 2018 तक एक Comprehensive National Nutrition Survey भी हुआ। ...**(व्यवधान)**... उसके अंतर्गत जब NFHS-4 में wastage का आंकड़ा आया, तो 2015 के आंकड़े में वह 21 प्रतिशत तक था। ...**(व्यवधान)**... लेकिन CNNS का जो आंकड़ा है, उसमें वह घटकर 17 परसेंट हो गया है। ...**(व्यवधान)**... stunting का जब 2015 में सर्वे हुआ था, तब वह 38.4 परसेंट था, जो घटकर CNNS में 34.7 हो गया है। ...**(व्यवधान)**... 2015 के सर्वे में बच्चों में 58.6 परसेंट anaemia था, जिनकी उम्र पांच साल से कम थी। ...**(व्यवधान)**... 2016-18 के सर्वे में वह घटकर 40 प्रतिशत हो गया है।

महोदय, आपके माध्यम से मैंने सदन में पहले भी आग्रह किया कि हर सांसद अपनी 'दिशा' की बैठक में विशेषकर कुपोषण को लेकर न सिर्फ प्रश्न कर सकते हैं, चिंता व्यक्त कर सकते हैं, बल्कि अपने क्षेत्र में आंगनवाड़ी के माध्यम से समाज को जागृत करके ...**(व्यवधान)**... मैं एक बार फिर प्रधान मंत्री जी का उदाहरण देना चाहूंगी कि जब वे गुजरात के मुख्य मंत्री थे, तब

उन्होंने 'तिथि भोजन' की शुरुआत की। ...(व्यवधान)... हमारे घर में जो भी प्रसंग हो, चाहे वह जन्मदिन हो, चाहे शादी की सालगिरह हो, अगर कुछ पल या कुछ क्षण हम आंगनवाड़ी में जाकर बच्चों को फलाहार दे दें, ...(व्यवधान)... मुझे लगता है कि अपनी ओर से वह एक बहुत बड़ा योगदान होगा।

श्री उपसभापति: माननीय सदस्यगण, मैं राज्य सभा का एक Resolution आपको याद दिला रहा हूँ, जो हम सबके द्वारा पास है। ...(व्यवधान)... आज़ादी के गोल्डन जुबली ईयर पर...(व्यवधान)... This was the Resolution adopted by Rajya Sabha on 1st September, 1997. It read: "We, the Members of Rajya Sabha meeting in a specially convened Golden Jubilee Session of Parliament, commemorating the completion of half a century of freedom, do solemnly resolve that the prestige of the Parliament be preserved and enhanced, also by conscious and dignified conformity to the entire regime of Rules of Procedure and Directions of the Presiding Officers relating to orderly conduct of Business, more especially by - Will not disturb Question Hour; Will not go to the Well of the House; and Will not shout slogan in the House." यह राज्य सभा का आज़ादी की स्वर्ण जयंती पर पास किया हुआ प्रस्ताव है। ...(व्यवधान)... आप कम से कम इस पर self introspection कीजिए।...(व्यवधान)... आप कोविड के नियमों का भी पालन नहीं करते। ... (व्यवधान)... देश में हम यह कैसा उदाहरण रख रहे हैं? ...(व्यवधान)... The House is adjourned to meet at 2.00 p.m.

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at thirty-five minutes past twelve of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*

GOVERNMENT BILLS

The Factoring Regulation (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: We will take up the Factoring Regulation (Amendment) Bill, 2021. Shrimati Nirmala Sitharaman to move the Bill for consideration and passing. ...(Interruptions)...

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

That the Bill to amend the Factoring Regulation Act, 2011, as passed by Lok Sabha, be taken into consideration.

Mr. Deputy Chairman, Sir, I thank you for giving me this opportunity.

Sir, the Factoring Regulation (Amendment) Bill is a very important Bill which will benefit the MSME sector in this country, because constantly there is a difficulty expressed by MSMEs that their receivables are getting delayed in their being honoured. ...*(Interruptions)*... As a result, if there is a provision for selling the receivables to a third party and if the third party is able to make an immediate availability of funds, they shall be able to have their business move smoothly. ...*(Interruptions)*... So, there are so many such advantages in factoring. ...*(Interruptions)*...It enforces smoother working capital cycle for seller, healthier cash flow for MSMEs and so on. ...*(Interruptions)*... So, it is important that we keep in mind that the U.K. Sinha Committee had recommended this as one of the recommendation in many of its recommendations. In pursuance of which, we had brought this Bill in September, 2020. ...*(Interruptions)*...It was referred to the Standing Committee on 24th September, 2020. ...*(Interruptions)*...After a detailed examination, the Standing Committee came out with its Report on 3rd February, 2021. ...*(Interruptions)*... The Report had one legislative and about 8 different non-legislative recommendations. ...*(Interruptions)*...All of which have been accepted by the Government. This amendment Bill, therefore, is before us with all those recommendations. ...*(Interruptions)*... In the recommendations there is also a component...*(Interruptions)*...which the GST Council has to do which has also been explained in the Lower House. ...*(Interruptions)*...

Therefore, I would like the House to consider this Bill, now that it has passed through the Standing Committee as well. ...*(Interruptions)*...

With these brief words, I would like the hon. Members to give their valuable opinion, consider and pass this Bill which is very important for the MSME sector. Thank you, Sir....*(Interruptions)*...

The question was proposed.

SHRI NEERAJ DANGI (Rajasthan): Sir, with your permission, I would like, since the House is not in order and there is so much of noise, to lay on the Table my

interventions and text of speech in the form of hardcopy. I request the hon. Finance Minister also to consider it. Thank you.

*“महोदय, फैक्ट्रिंग रेगुलेशन (अमेंडमेंट) बिल, 2020 को 24 सितंबर, 2020 को लोक सभा में फैक्ट्रिंग रेगुलेशन एक्ट, 2011 के प्रतिबंधात्मक प्रावधानों को उदार बनाने और साथ ही यह सुनिश्चित करने के लिए पेश किया गया था कि आरबीआई के माध्यम से एक मजबूत नियामक निगरानी तंत्र स्थापित किया जाए।

फैक्ट्रिंग रेगुलेशन एक्ट, 2011 में फैक्टर्स को प्राप्तियों के असाइनमेंट को रेगुलेट करने, फैक्ट्रिंग बिज़नेस को चलाने वाले फैक्टर्स के रजिस्ट्रेशन और receivables के असाइनमेंट के contracts के लिए पार्टियों के अधिकारों और दायित्वों को विनियमित करने के लिए अधिनियमित किया गया था।

बिल को सदन में पेश करते समय तत्कालीन वित्त राज्य मंत्री, श्री अनुराग सिंह ठाकुर ने सदन को अवगत कराया था कि फैक्ट्रिंग रेगुलेशन एक्ट में संशोधन से वित्तीय प्रणाली को काफी मदद मिलेगी।

सरकार द्वारा बताया गया है, "संशोधन से सूक्ष्म, लघु और मध्यम उद्यमों को विशेष रूप से Trade Receivables Discounting System के माध्यम से क्रेडिट सुविधा प्राप्त करने के लिए अतिरिक्त अवसर प्रदान करने में मदद मिलने की उम्मीद है। साथ ही working capital की उपलब्धता में वृद्धि से सूक्ष्म, लघु और मध्यम उद्यम क्षेत्र के व्यवसाय में वृद्धि हो सकती है और देश में रोजगार को भी बढ़ावा मिल सकता है।"

महोदय, सत्यता कुछ और ही है। यह बिल फैक्ट्रिंग रेगुलेशन एक्ट, 2011 में संशोधन करने का सरकार द्वारा कुटिल प्रयास है ताकि उन संस्थाओं के दायरे को बढ़ाया जा सके, जो फैक्ट्रिंग व्यवसाय में शामिल हो सकते हैं।

यह अमेंडमेंट बिल सदन में पेश करने से पूर्व सरकार ने बड़ी चतुराई से सूक्ष्म, लघु एवं मध्यम इंटरप्राइजेज़ की परिभाषा ही बदल दी है। एमएसएमई की परिभाषा बदल जाने से यह अमेंडमेंट बिल MSMEs को सहायता अथवा उद्यमियों को आ रही समस्याओं के निराकरण हेतु नहीं, अपितु वर्तमान हुक्मरानों के अपने समर्थित व्यापारिक मित्रों के हितों को साधने का साधन मात्र है। तरन्नुम कानपुरी का एक मशहूर शेर है,

*"ऐ काफिले वालो, तुम इतना भी नहीं समझे,
लूटा है तुम्हें रहजन ने, रहबर के इशारे पर।"*

एमएसएमई मंत्रालय द्वारा किए गए बदलाव के अनुसार, खुदरा और थोक व्यापारियों को MSME वर्गीकरण के तहत शामिल करने का आदेश जारी किया गया है, ताकि उन्हें प्राथमिकता वाले क्षेत्र के ऋण (पीएसएल) का लाभ दिया जा सके।

MSME परिभाषा के विस्तार करने के सरकार के इस कुटिल कृत्य का कई एमएसएमई संघों ने विरोध करते हुए चिंता व्यक्त की है और सरकार के इस निर्णय को सूक्ष्म, लघु और मध्यम

उद्योगों के लिए विचलित करने वाला, विनाशकारी और अनुपयुक्त करार दिया है। अब सरकार बोलेगी कि विपक्ष का काम तो विरोध करना ही है, किन्तु विरोध करने वालों में भाजपा और आरएसएस से संबद्ध आनुषंगिक संघटन 'लघु उद्योग भारती' भी शामिल है। उनका कहना है कि खुदरा और थोक व्यापारियों को शामिल करने के नए प्रावधान के साथ, पीएसएल की उपलब्ध धनराशि विभाजित हो जाएगी और परिणामस्वरूप एमएसएमई की फंडिंग में कमी आएगी। यह एमएसएमई को नकदी के गहरे संकट में डाल देगा।

बैंकर आम तौर पर बड़ी मात्रा में उद्योगों को छोटे ऋण की पेशकश करने के बजाय उच्च मूल्य वाले उधार देने का पक्ष लेते हैं, इसलिए वे थोक व्यापारियों और खुदरा विक्रेताओं से प्राथमिकता वाले क्षेत्र के ऋण के तहत अपने लक्ष्यों को पूरा करना पसंद करेंगे, विशेष रूप से, वे जो कार डीलरों और वितरकों आदि जैसे उच्च मूल्य की वस्तुओं से निपटते हैं।

हम व्यापारियों या खुदरा विक्रेताओं के खिलाफ नहीं हैं। कोई भी निर्माता व्यापारिक समुदाय के खिलाफ नहीं हो सकता, क्योंकि वे वही हैं, जो अंततः उपभोक्ताओं को उत्पाद पहुँचाने में मदद करते हैं। परन्तु व्यापारियों को निर्माताओं के साथ मिलाने के बजाय उनके क्षेत्र के लिए प्रासंगिक लाभ दिए जाने चाहिए।

इस कदम से विनिर्माण क्षेत्र में संकुचन होगा, जिसके परिणामस्वरूप कई सूक्ष्म और छोटी इकाइयाँ बंद हो जाएँगी, जिससे रोजगार सृजन पर नकारात्मक प्रभाव पड़ेगा। इससे आयात, रीपैकेजिंग और असेम्बलिंग सेक्टर जैसे क्षेत्रों में वृद्धि होगी, जो 'मेक इन इंडिया', 'वोकल फॉर लोकल', 'आत्मनिर्भर भारत अभियान' जैसे सरकार के कार्यक्रमों के विपरीत होगा। इस मामले में सरकार की रणनीति अपनी नीतियों का ही खंडन कर रही है।

यहाँ यह कहावत चरितार्थ होती है कि " हाथी के दांत खाने के और, और दिखाने के और होते हैं।"

सागर खय्यामी ने क्या खूब कहा है:-

*"कितने चेहरे लगे हैं चेहरों पर
क्या हकीकत है और सियासत क्या।"*

घरेलू फैक्ट्रिंग कंपनियों को अपने वैश्विक साथियों के बराबर लाने और credit finance को एमएसएमई के लिए अधिक सुलभ बनाने के लिए best global practices को अपनाने की आवश्यकता है।

यद्यपि सूक्ष्म, लघु और मध्यम उद्यमों, 'एमएसएमई.ज' को delayed payments से संबंधित प्रावधानों को मजबूत करने के लिए MSME Development Act, में संशोधन करके अधिकतम क्रेडिट अवधि और उस अवधि से अधिक देरी होने पर higher penal interest का प्रावधान किया जा चुका है, परन्तु विभिन्न योजनाओं में समय पर बजट आवंटन के अभाव में केन्द्र और राज्य सरकारों से एमएसएमई का भुगतान लंबित ही रहता है। इस समस्या के निराकरण हेतु Trade Receivables Discounting System प्लेटफॉर्म पर केन्द्र और राज्य सरकारों से प्राप्तियों की सूची को अनिवार्य करने के लिए इस बिल में संशोधन का समावेश किया जाना चाहिए जिससे सरकार की ओर से MSME को लंबित भुगतान उन्हें समय पर उपलब्ध कराया जाना सुनिश्चित हो सके।

Standing Committee द्वारा फैक्ट्रिंग रेगुलेशन संशोधन (अमेंडमेंट) बिल, 2020 पर अपनी प्रस्तुत रिपोर्ट में भी इस बात की सिफारिश की गयी है।

फैक्ट्रिंग रेगुलेशन एक्ट, 2011 के तहत कोई भी कंपनी भारतीय रिजर्व बैंक (RBI) के साथ पंजीकरण किए बिना फैक्ट्रिंग व्यवसाय में संलग्न नहीं हो सकती है। एक गैर-बैंकिंग वित्तीय कंपनी (एनबीएफसी) के लिए एक फैक्ट्रिंग व्यवसाय में संलग्न होने के लिए फैक्ट्रिंग बिज़नेस में financial assets और फैक्ट्रिंग बिज़नेस से income - दोनों 50% से अधिक (gross assets/net income) या आरबीआई द्वारा अधिसूचित सीमा से अधिक होनी चाहिए। यह अमेंडमेंट बिल एनबीएफसी के लिए फैक्ट्रिंग व्यवसाय में संलग्न होने की इस सीमा को हटा देता है।

संशोधित बिल भागीदारी के लिए सीमा को हटाकर फैक्ट्रिंग में भाग ले सकने के लिए एनबीएफसी के दायरे को बढ़ाता है। लेकिन MSME की परिभाषा बदल जाने से मौजूदा 7 एनबीएफसी-फैक्टर्स की संख्या में विस्तार के साथ अचानक हजारों संभावित फैक्टर्स Factoring Business के लिए रजिस्टर्ड होंगे, इससे आरबीआई को एक विशाल नियामक जिम्मेदारी निभानी होगी, ताकि फैक्ट्रिंग उद्योग के chronic delays in payment and liquidity crunch से जुड़े मुद्दों को हल करने के लिए और फैक्ट्रिंग गतिविधियों के efficient supervision के लिए आरबीआई को पर्याप्त regulatory staff और resources का निर्माण करने की आवश्यकता होगी। इससे आरबीआई पर अनावश्यक वित्त एवं प्रशासनिक भार बढ़ेगा। यदि 'फैक्टर' शब्द को कंपनी शब्द से बदल दिया जाये तो सभी एनबीएफसीज़ को पंजीकरण की आवश्यकता नहीं होगी एवं यह उन्हें फैक्ट्रिंग करने में सक्षम बनाएगा।

यह संशोधित बिल आरबीआई को किसी कारक को पंजीकरण प्रमाणपत्र देने का तरीका और Trade Receivables Discounting System के माध्यम से किए गए लेन-देन के लिए सेंट्रल रजिस्ट्री के साथ लेन-देन विवरण दाखिल करने के तरीके के लिए नियम बनाने के लिए अधिकृत करता है।

फैक्ट्रिंग एक लेन-देन है, जहां एक व्यावसायिक इकाई एक ग्राहक से अपनी प्राप्तियों को किसी तीसरे पक्ष को बेचती है, जो कि आंशिक या पूर्ण रूप से धन की तत्काल वसूली के लिए एक 'कारक' है। इसमें चालान छूट, सहारा फैक्ट्रिंग, गैर-सहारा फैक्ट्रिंग, संग्रह और रिवर्स फैक्ट्रिंग शामिल हो सकते हैं। अंतर्राष्ट्रीय फैक्ट्रिंग में निर्यात फैक्ट्रिंग, आयात फैक्ट्रिंग, निर्यात चालान छूट और रिवर्स फैक्ट्रिंग शामिल हैं।

चूंकि एक अधिसूचित सीमा से अधिक टर्नओवर वाले करदाताओं के लिए जीएसटीएन पोर्टल पर जीएसटी से संबंधित दस्तावेजों को अपलोड करना अनिवार्य किया जा चुका है। इन दस्तावेजों में credit and debit notes for business-to-business transactions और जीएसटी चालान शामिल हैं।

यदि Trade Receivables Discounting System (TReDS) platform को GSTN e-invoicing portal के साथ integrated कर दिया जाये, तो TReDS प्लेटफॉर्म पर सभी GST चालानों की automatic uploading हो जाएगी और इनवॉइस तक real time access हो सकेगा।

महोदय, फैक्ट्रिंग रेगुलेशन (अमेंडमेंट) बिल, 2020 की कुछ अन्य कमियां हैं, जिन्हें मैं आपके माध्यम से सदन के समक्ष रखना चाहूंगा। MSME सेक्टर जो कोविड-19 महामारी के पहले से ही Liquidity Crisis से जूझ रहा था, आज महामारी के पश्चात उसकी हालत बहुत खराब हो

चुकी है। सरकार ने इस सेक्टर के लिए जो राहत पैकेज announce किया था, 'आत्मनिर्भर भारत' पैकेज के तहत, उसमें मुख्यतया credit facility को बढ़ाया है। आज की अवस्था में, जहां demand में बहुत बड़ी कमी आ चुकी है, MSME को इसकी आवश्यकता नहीं है, अपितु उन्हें आवश्यकता है ऐसे समाधान की, जो उन्हें सीधा लाभ पहुंचा सके। उनके जो fixed payments and charges हैं, जैसे कि बिजली के बिलों में छूट प्रदान करना, इस दिशा में एक कदम हो सकता है।

मैं यहां यह भी बताना चाहूंगा कि सरकार द्वारा दी जा रही तीन लाख करोड़ की लोन facility मात्र 5-7 प्रतिशत MSME के काम आ रही है। वहां RBI के मुताबिक इस सेक्टर की credit growth जून 2020 तक 12.7% गिरी है। ऐसे में credit facility को बढ़ाया जाना समझदारी का निर्णय नहीं कहा जा सकता। सरकार को बिल के माध्यम से MSME सेक्टर को दिए जा रहे fund को कहां और कैसे प्रयोग में लाना है, इस पर भी रोशनी डालनी चाहिए थी। कम से कम fund का कुछ भाग तो post Covid recovery खर्च के लिए काम में लिया जाना तय कर देना चाहिए था, किन्तु ऐसा भी नहीं किया गया। बिल के द्वारा लोगों को जागरूक किया जा सकता था कि कैसे TReDS कार्य करता है एवं MSME के लिए लाभकारी है। लोगों में भ्रान्तियां हैं कि Factoring services प्राप्त करने का जो तरीका है तथा इसके लिए जो कागजी कार्रवाई करनी पड़ती है, वह बहुत उलझन भरी है। साथ ही ऐसा मानते हैं कि factoring services में लगने वाले interest rates बहुत ज्यादा हैं। इन सब भ्रान्तियों के चलते देश के बहुत से लघु उद्योग factoring services का लाभ न लेकर अन्य तरीकों को अपनाकर अपनी वित्त संबंधी समस्याओं का निदान करते हैं। जहां देश में 6.3 करोड़ से ज्यादा सूक्ष्म, लघु और मध्यम उद्योग हैं, वहां एक रिपोर्ट के मुताबिक वर्ष 2015-16 तक मात्र 10,000 MSMEs TReDS में registered हुए हैं। ऐसे में उद्योगकर्मियों को इस कार्य प्रणाली के लिए जागरूक करने की अत्यंत आवश्यकता है, जिसमें सरकार अभी तक विफल रही है।

Covid-19 महामारी के बाद जहां चीन से व्यवसाय करने में वैश्विक असंतोष बढ़ा है, वहीं goods and services में प्रमुख निर्यातक बनने का भारत के लिए यह एक अच्छा अवसर साबित हो सकता है। ऐसे में सरकार को export factoring की बढ़ती हुई आवश्यकता पर भी ध्यान देना चाहिए।

बिल संशोधन में financiers के रूप में बैंक एवं नॉन बैंकिंग फाइनेंशियल कम्पनियों को ही समायोजित किया गया है। MSME सेक्टर में अधिक मात्रा में नकदी प्रवाह हो सके, इसको सुनिश्चित करने के लिए अधिक से अधिक संस्थाओं को TReDS में जोड़ना एक लाभकारी कदम साबित हो सकता है। ऐसा करने से Factor Financing में invoices पर जो छूट दर दी जाती है, उसमें छल या एकाधिकार की संभावना कम हो जाती है। संस्थाएं, जैसे कि Urban Co-operative Banks एवं Regional Rural Banks तथा High Net worth व्यक्तियों (HNIs) को TReDS में शामिल करने से MSME Sector में स्व-नियमन स्थापित होगा, जो कि छूट दर को feasible रखेगा।

वर्ष 2018 में, उस समय के वित्त मंत्री स्व. अरुण जेटली जी ने अपने बजट भाषण में वादा किया था कि वे TReDS को GST डेटाबेस से link करवाएंगे। ऐसा करने से MSMEs में विश्वसनीय

जानकारी का आदान-प्रदान होता, जिससे निश्चित रूप से factoring business को बढ़ावा मिलता, परंतु दुर्भाग्य से अब तक इस दिशा में कोई भी ठोस कदम नहीं उठाया गया है।

बिल में ऐसा कोई प्रावधान नहीं है जिससे factoring business में उचित छूट दर का निर्धारण हो सके। बाज़ार में liquidity प्रदान करने के लिए financiers जो छूट दर fees के रूप में charge करते हैं, उसका नियमन होना अत्यन्त आवश्यक है। ऐसा करने से छूट दर बाज़ार भाव से निर्धारित नहीं होगी एवं MSMEs को लाभ पहुंचाएगी।

मैं अन्त में कहना चाहूंगा कि आज बहुत से MSMEs के व्यवसाय demand कम होने से पहले ही ठप हो चुके हैं। सरकार उनकी समस्याओं का सफलतापूर्वक निराकरण करने में पूर्णतया असफल रही है। MSMEs को संकट से उबारने के लिए कुछ ठोस कदम उठाने की आवश्यकता है। जय हिंद।”

श्री शिव प्रताप शुक्ल (उत्तर प्रदेश): उपसभापति महोदय, मैं माननीय वित्त मंत्री जी द्वारा रखे गए बिल को सपोर्ट करता हूँ। ...**(व्यवधान)**...यह बिल निश्चित रूप से MSME के लिए सबसे उपयोगी है। ...**(व्यवधान)**...भारत सरकार द्वारा जो यह बिल आया है, यह लोगों को आत्मनिर्भर बनाने के लिए आया है, धन्यवाद। ...**(व्यवधान)**...

SHRI K.R.SURESH REDDY (Telangana): Mr. Deputy Chairman, Sir, we support the Bill, moved by the hon. Finance Minister, as far as factoring aspect is concerned, which has gone through the scrutiny of the Standing Committee. ...*(Interruptions)*... The Committee had given various suggestions. And, the Government has come forward with this Bill. We support it. ...*(Interruptions)*...

But, Sir, what really worries me is that the Bill should have been more comprehensive, benefitting the MSMEs in the country. ...*(Interruptions)*... India realizes the fact that MSMEs' contribution -- in the form of GDP, in the form of employment, especially in the rural India -- to the nation is very significant. ...*(Interruptions)*... It is very important for the growth of our economy. But what worries me is that these piecemeal Bills, which are coming in the House, will not really benefit the MSMEs in the true spirit. The announcement of 'Atmanirbhar Bharat', made by the hon. Prime Minister, was very good on papers. ...*(Interruptions)*... But, when we look at it in letter and spirit, its implementation, the number of MSMEs, which have benefitted; the number of people who could relocate and relook into their businesses is, unfortunately, very low, very minimal. And, that does not go really to the true spirits of 'Atmanirbhar Bharat'. ...*(Interruptions)*... My only suggestion to the hon. Minister is that there are statutory compliances, which the MSMEs are facing today. ...*(Interruptions)*... Many industries are closing down as the statutory compliances still continue. So, I request the hon. Minister to kindly look into this issue of 'statutory compliances' and ensure that the benefits go to them.

...(Interruptions)...With these few words, I conclude. Thank you very much for having given me this opportunity. ...(Interruptions)...

DR. M. THAMBIDURAI (tamil nadu): Thank you, Mr. Deputy Chairman, Sir, for giving me this opportunity to speak on this Bill. The hon. Finance Minister has explained the necessity of bringing forward this Amendment Bill. ...(Interruptions)...

Sir, you know very well that MSME is a very, very important sector for our economy. ...(Interruptions)... The MSMEs are facing a lot of problems in getting finance and also in marketing their products. ...(Interruptions)... As they have to compete with the big industries, they are facing problems in getting finance. ...(Interruptions)... But, the hon. Prime Minister has come forward to help the MSME industries by bringing in a lot of schemes. We appreciate that. ...(Interruptions)... The purpose of the Act was to address the problems related to delays in payments and the liquidity crunch being faced by the MSMEs. ...(Interruptions)... However, even after this Act, these enterprises continued to face the problems of delayed payments and supplies made to buyers and consumers. ...(Interruptions)... Therefore, seized of their problems, the Government made efforts to solve their problems. ...(Interruptions)... I appreciate the hon. Prime Minister, Shri Narendra Modi, who has made a lot of efforts to save these industries by providing them a lot of finances. ...(Interruptions)... He is the man who is really behind all these efforts. ...(Interruptions)... Therefore, once again, ...(Interruptions)... I appreciate the efforts made by the hon. Finance Minister for bringing forward this Amendment Bill. ...(Interruptions)... I support this Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Sushil Kumar Gupta; hon. Member not present. Next, Shri Kanakamedala Ravindra Kumar.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I rise to support this Bill. ...(Interruptions)... But, as the House is not in order, I may be permitted to lay my speech on the Table of the House. ...(Interruptions)...

*“Mr. Deputy Chairman, Sir, this Bill has been introduced in the backdrop of COVID-19 pandemic. How this disease has severely affected every sector is known to one and all and Micro, Small and Medium Enterprises sector is not an exception to this.

* Laid on the Table

Sir, here I wish to point out the importance of MSME Sector. Micro, Small and Medium Enterprises are amongst the strongest drivers of economic development, innovation and employment. The MSME sector also contributes in a significant way to the growth of the Indian economy with a vast network of enterprises. The sector contributes about 45 per cent to manufacturing output, more than 40 per cent of exports, over 28 per cent of GDP while creating employment to millions of people, which, in terms of volume, stands next only to agricultural sector.

The MSME sector in India is exceedingly heterogeneous in terms of its size of enterprises and variety of products, services and levels of technology employed. However, this sector has the potential to grow at a faster pace.

To provide impetus to the manufacturing sector, the National Manufacturing Policy envisaged raising the share of manufacturing sector in GDP from 16 per cent at present to 25 per cent by the end of 2022.

This Bill deals with one of the important aspects plaguing the MSME sector — delayed payment.

The Bill also empowers the RBI to make regulations for (i) the manner of granting registration certificates to a factor; (ii) the manner of filing transaction details with the Central Registry for transactions done through TReDS and (iii) any other matter as required.

Out of 3 parties involved in the business viz., assignor, factor and debtor, assignor is the most affected who receives delayed payment for the services rendered by it. This Bill will reduce the delay considerably.

As the Bill aims to bring reforms in the MSME Sector, I welcome and support the Bill. Thank You, Sir.”

MR, DEPUTY CHAIRMAN: Now, hon. Minister.

SHRIMATI NIRMALA SITHARAMAN: Sir, one of the hon. Members, while talking about MSMEs, I think he was hon. Member, Shri K.R. Suresh Reddy, said that even through this, the benefits for MSMEs may not be substantial and more efforts are required to be taken and so on. ...*(Interruptions)*... I would like to inform the hon. Member that the way in which this Act has been worked out, --- presently, there are only seven NBFCs which can extend this factoring benefits for MSMEs -- by doing this amendment to the Act, we will bring in 9,000 NBFCs, all of which can reach the MSMEs. In this country, like the hon. Member said, the contribution of MSMEs to the GDP is very high. Also, they nearly contribute to 40 per cent of all exports of this country in the manufacturing sector. ...*(Interruptions)*... Now, if they are able to

access NBFCs which can perform as factoring third parties as well, -- and where in place of seven, now, this Act will bring in 9,000, -- you can imagine the number of MSMEs which can directly benefit because of this and directly have the benefit of having their bills, receivables being given to the third party and getting more liquidity for easy operation. ...*(Interruptions)*... Other than that concern of the Member, I also recognise, hon. Member, Thambiduraiji, who stated several aspects which are beneficial for MSMEs. ..*(Interruptions)*.. I recognise the comments that he has made. So, with this brief reply, I would appeal to all the Members to support this Bill because even as the economy is reviving, MSMEs having more access for liquidity, working capital, having the opportunity to be able to sell their receivables and have a third party giving them greater liquid cash, will make the whole difference to them. ..*(Interruptions)*.. So, with these brief words as my reply, I request the hon. House to pass this Bill.

...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to amend the Factoring Regulation Act, 2021, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Shrimati Nirmala Sitharaman to move that the Bill be passed.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

...*(Interruptions)*..

The Coconut Development Board (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: Hon. Members, I have to inform that the Supplementary List of Business has been issued today regarding introduction of the Coconut Development Board (Amendment) Bill, 2021. ...*(Interruptions)*...The Supplementary List has been uploaded on the Rajya Sabha Website and Members' Portal. Shri Narendra Singh Tomar to move for leave to introduce the Coconut Development Board (Amendment) Bill, 2021. ...*(Interruptions)*..

कृषि एवं किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर) : महोदय, मैं प्रस्ताव करता हूँ :

"कि नारियल विकास बोर्ड अधिनियम, 1979 का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।"

...*(व्यवधान)*...

The question was put and the motion was adopted.

श्री नरेन्द्र सिंह तोमर : महोदय, मैं विधेयक को पुरःस्थापित करता हूँ। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 1100 hours on Friday, the 30th July, 2021.

The House then adjourned at sixteen minutes past two of the clock till eleven of the clock on Friday, the 30th July, 2021

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